

(क) क्या निलम्बित रेल कर्मचारियों के मामलों का फैसला करने के लिए कोई समय सीमा नियत की गई है ;

(ख) यदि हां, तो समय सीमा क्या है ;

(ग) पूर्वोत्तर रेलवे के कितने कर्मचारियों के मामले निर्धारित समय पूरा हो जाने के उपरान्त भी निलम्बित है ; और

(घ) सरकार द्वारा ऐसे मामलों के शीघ्र निपटाने के लिए क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

(घ) निलम्बन को रद्द करने के लिए समय सीमा निर्धारित करना संभव नहीं है । फिर भी, वर्तमान नियमों में यह व्यवस्था है कि निलम्बन की अवधि को घटाकर कम से कम किया जाए ।

**Allegations of Rigging of 1972
Assembly Poll**

4624. SHRI MUKUNDA MANDAL:
Will the Minister of LAW, JUSTICE
AND COMPANY AFFAIRS be pleas-
ed to state:

(a) whether Government are aware that the Congress-opposed political parties in West Bengal brought allegations of wholesale rigging of the

1972 Assembly Poll, against the erst-while Central Government and West Bengal State Government led by the Congress;

(b) if so, the nature of the allegations; and

(c) whether the Government will consider to constitute a high-powered body under the Commission of Inquiry Act to probe into the allegations?

THE MINISTER OF STATE IN
THE MINISTRY OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
NARSINGH YADAV): (a) Yes, Sir.

(b) The allegation was that the whole election in West Bengal was rigged as a result of a preplanned conspiracy engineered at the highest level and that manipulation of ballot papers and ballot boxes and fraud during counting had in a large number of constituencies come to light. It was also alleged that in some cases defeated candidates were declared elected.

(c) Neither the Constitution nor the election law provides for such a course of action. Article 329(b) of the Constitution provides that "no election to either House of Parliament or to the Legislature of a State shall be called in question except by an election petition presented to such authority and in such manner as may be provided for by or under any law made by the appropriate Legislature."